

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

Sick Industrial Companies (Special Provisions) Bill

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1985, agreed without any amendment to the Sick Industrial Companies (Special Provisions) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 9th December, 1985."

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES

[English]

Reports of Study Tours of Groups
I and II

SHRI K. D. SULTANPURI (Simla) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on Welfare of Scheduled Castes and Scheduled Tribes :

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Mangalore, Trivandrum and Kanyakumari during September, 1985.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bangalore, Calcutta and Itanagar during September, 1985.

BUSINESS ADVISORY COMMITTEE

Seventeenth Report

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move :

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th December, 1985."

MR. SPEAKER : The question is :

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th December, 1985."

The Motion was adopted.

12.11 hrs.

BANKING LAWS (AMENDMENT)
BILL*

[English]

MR. SPEAKER : Now Mr. Vishwanath Pratap Singh.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce Bill further to amend the Reserve Bank of India Act, 1934, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee Corporation Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976, the Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act, 1978, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, the Export-Import Bank of India Act, 1981 and the National Bank for Agriculture and Rural Development Act, 1981.

MR. SPEAKER : The question is :

*Published in Gazette of India Extraordinary Part II, Section 2, dated 17.12.85